



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA

Home (Secret Section-A) Department

NOTIFICATION

G.O.(P) No.16/2020/HOME
S. R. O. No. 247/2020

25th March, 2020

Thiruvananthapuram

In exercise of the powers conferred by sub clauses (i) and (ii) of clause (a) of sub-section (1) of Section 2 of the Kerala Essential Services Maintenance Act 1994 (6 of 1994), the Government of Kerala hereby declare the services connected with the following



to be essential services for the purposes of the said Act, namely:-

- (i) Health services
- (ii) Manufacturing of medical and health equipments
- (iii) Supply of fresh fruits and vegetables
- (iv) Supply of drinking water
- (v) All food processing units supplying processed food items
- (vi) Dispensing of petrol, diesel, CNG at designated petrol/diesel/CNG pumps/dispensing units
- (vii) Rice shelters milling the paddy
- (viii) Milk plants, dairy units
- (ix) Supply of LPG (domestic and commercial)
- (x) Medicines and other pharmaceuticals from medical stores
- (xi) Supply of groceries
- (xii) Telecom operators and the agencies appointed by them to ensure communication services
- (xiii) Banks & ATMs (relating to State)
- (xiv) Loading and unloading of wheat, vegetables & rice for receipts in godowns and/or despatch against central pool/DCP/OMSS
- (xv) Transportation of essential commodities/essential services and stock articles required for procurement and storage of food grains, vegetables viz gunny bags, PP bags, crates, tarpaulin covers, mesh nets, Celphos, insecticides etc.
- (xvi) Supply of fodder and other cattle and domestic animals related items
- (xvii) IT and IT related services, support systems including networking, UPS etc, IT companies under critical infrastructure maintenance works as identified by the IT department, home delivery system associated with e-commerce including food and provision.

By order of the Governor,
DR.VISHWAS MEHTA
Additional Chief Secretary to Government



Explanatory Note

(This does not form part of the Notification, but is intended to indicate its general purport)

Government as per G.O(Ms) No.49/2020/GAD dated 23rd March 2020 have issued orders prescribing the regulations and measures during the lockdown period in the State of Kerala in the wake of widespread outbreak of Novel Corona Virus (COVID-19). As per sub-clauses (i) and (ii) of clause (a) of sub-section (1) of Section 2 of the Kerala Essential Services Maintenance Act, 1994, the Government is empowered to declare any service as specified in sub-clause (i) and (ii) of clause (a) as Essential Service. Now the Government consider it necessary to declare the services mentioned in the notification as essential services under the provisions of the Kerala Essential Services Maintenance Act, 1994.

This notification is intended to achieve the above object.

